

ITEM NO.8 Court 8 (Video Conferencing) SECTION PIL-W

**S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S**

Writ Petition(s)(Civil) No(s). 249/2021

MONICCA AGARWAAL

Petitioner(s)

VERSUS

UNION OF INDIA & ANR.

Respondent(s)

(FOR ADMISSION and IA No.25249/2021-PERMISSION TO APPEAR AND ARGUE IN PERSON [IN-PERSON MATTER--INTERACTION DONE])

Date : 26-03-2021 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
HON'BLE MR. JUSTICE R. SUBHASH REDDY

For Petitioner(s) Petitioner-in-person

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Application for permission to appear and argue in person is allowed.

The petitioner appearing in person states that she stays in Noida and work base is Noida but since she is in a marketing job she has to travel to Delhi. It is her say that she is a single parent and also has some medical issues and it has become a nightmare to travel to Delhi where it is taking two hours instead of normal 20 minutes. She contends that despite the various directions passed by this Court to keep the to and fro passage clear (the roads), the same still does not happen. We did put to her if it is so, it is an administrative failure as judicial view has already been

propounded by us.

We consider it appropriate to issue notice to the respondents to ensure that the road area is kept clear so that the passage from one place to other is not affected.

A copy of the order to accompany the notice.

List on 09.04.2021.

(ASHA SUNDRIYAL)
ASTT. REGISTRAR-cum-PS

(POONAM VAID)
COURT MASTER (NSH)